

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. 350 of 1995

Wednesday this the 8th day of March, 1995.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

K.P.Vasudeva Marar
Telephone Supervisor(O)
Telephone Exchange, Kottayam,
Kuzhikkattu House, Paduva PO,
Kottayam. ... Applicant

(By Advocate M/s R.Sreeraj & M.R.Rajendran Nair)

Vs.

1. The General Manager, Telecom
Kottayam.
2. The Deputy General Manager
Telecom District, Kottayam. ... Respondents

O R D E R

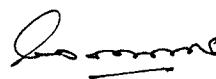
CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant on whom a penalty was imposed and who did not file an appeal in time is before us. He submits that the remedy of review will not be as effective as the appellate remedy. If it is so he has only himself to thank as he did not file an appeal in time. The omission on the part of applicant to resort to a statutory remedy will not enable him to jump the fence and be here. He may seek the remedy available to him under Rule 29 of Central Civil Services (Classification, Control & Appeal) Rules.

If the competent authority is moved within one month from today that authority will consider the matter on merits and pass appropriate orders particularly taking in mind the fact that applicant could not effectively make use of the appellate remedy.

2. With the aforesaid directions, we dispose of the application. No costs.

Dated the 8th day of March, 1995.



S.P. BISWAS
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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